

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 208  
IB-2924/ND/2019

**IN THE MATTER OF:**

**Mr. Naveen Sachdeva (M/s. Jay Packaging)**

**...PETITIONER**

**Vs.**

**M/s. Magppie International Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 17.08.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :  
For the Resolution Professional**

**:Mr. PBA srinivasan, Mr. PS  
Chandralekha and Ms. Ichchha  
kalash, Advocates.**

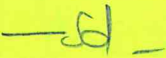
**For the Suspended Board of Directors**

**:Mr. Mohit Chaudhary and Ms.  
Garima Sharma, Advocates in IAs  
No. 1338/2021, 1324/2021,  
1359/2021.**

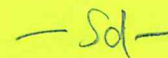
**ORDER**

Heard the submissions made by the Ld. Counsels for both the parties. At the convenience of Ld. Counsels for both the parties the matter is now fixed to

**23<sup>rd</sup> August, 2021.**



**(Hemant Kumar Sarangi)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Annu)